(b) if »o, what are the details' iu this i regard; and

(c) the action taken or proposed to be iakeij in this regard?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEV1 RAO): (a) to (c). Yes, Sir. A raid was conducted on the residential as well &\$ the business premises of Shri K. C. Goel by the Income Tax Department. Besides cash and jewellery, 284 Food Cards, Stock/Sale Registers of various Fair Price Shops running under two cooperative stores namely, Mis. Poor People Consumer Cooperative Stores and MA. Dakshinpuri , Consumer Coojvrative Store were recovered. 78 Rubber Stamps of different firms[ Fair Price Shops, including 4 Rubber Stamps of Food and Supplies Officers, were also recovered. The Food and Supplies Department of Delhi Administration made detailed enquiry about bogus cards attached to some of the Fair Price Shops of the above two stores and it was found that most of Ihc hood Cards which were enquired into were bogus. Shri K. C. Goel had given a statement before the Income Tax, authorities with reference to his settlement petition. He has declared his income as Rs. 10 lakhs in different years. He h^d admitted that he has earned this income/ Dividend from Fair Price Shops under these two stores. He used to divert the specified food articles meant for Public Distribution System in black market. Acting on enquiry about Bogus Food Cards, his statement of admission to the Income T;ix Department and also report of. the Cooperative Department of Delhi Administration that he was the key man in the two stores. Shri K.C. Goel was detained under the Prevention of Black-marketing and Malpractices of Essential Commodities 'Act, Out of 15 Fair price shopg and one kerosene depot alloted to Ihe two stores, licences for eight fair price shops including one kerosene depot ha-; been cancelled. Security of another five shops has been forfeited. Departmental action is being taken againsl the remaining three fair price shops. I criminal cases (one against fair price

to Questions

## **Development or Tibbia College**

3147. SHRI SHAMIM AHMAD SID DIQI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state whether there  $i_s$  any proposal under Government's consideration to take steps for the development of Tibbia College, Delhi?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (MISS KUMUDBEN M. JOSHI): (a) In the Sixth Five Year Plan, there is an allocation of Rs. 100,00 lakhs for the development of A & U Tibbia College, the allocation is meant for the creation of the additional staff, construction/repair of the building starting of casualty Block, equipment for laboratory, development of herbal garden attached with the college and raising number of beds. It is also proposed to develop Ihe Unified Pharmacy (including Hindustani Dawakhana) atuched to the Tibbia College by construction of a new building. purchase of new equipment aud furniture and creation of additional slaff.

## Revision of statutory price for sugarcane

3148. SHRI B. SATYANARAYAN REDDY: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the Chief Minister of Andhra Pradesh had written to the Prime Minister to revise statutory price for sugarcane at the rate of Rs. 235/-per toane as the price of Rs. 135|- fixed by Centre is not remunerative; and

(to) if 80, \'. Iial steps have been taken by the Central Government in this regard?

THE DEPUTY MINISTER IN 1111 RTMENT OI ELECTRONICS AND IN TOE MINISTRY OF FOOD WD CIVII SUPPLIES (SHRI M. S.